

ÍITEM NO.4

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).26897/2016

(Arising out of impugned final judgment and order dated 31/05/2016

in WP No. 4177/2016 passed by the High Court of Judicature at Allahabad)

MANISH PRAKASH AND ORS

Petitioner(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS.

Respondent(s)

(with appln. (s) for deletion of the name of respondent and interim relief and office report)

Date : 06/02/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE RANJAN GOGOI

HON&#39;BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Syed Mehdi Imam, Adv.

Ms. Nauras Suhrawardy, Adv.

Ms. Shamama Anis, Adv.

Mr. Atif Suhrawardy, Adv.

For Respondent(s) Mr. Sanjay Kumar Singh, Adv.

Mr. Tanmaya Agarwal, Adv.

Mr. H.C. Kahrbanda, Adv.

Mr. T.N. Saxena, Adv.

Mr. Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Perused the letter circulated by Shri Tanmaya Agarwal, learned counsel for the respondents.

List the matter after four weeks to enable the counsel to file counter affidavit.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master